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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA	ADV. APPLICANT	APPLICANT	Navha.
2.	BHADRISH S RAJU	INTERVENOR ADVOCATE	INTERVENOR APPLICANT	By Bhadri Raju
3.	LIZUM C. WANGDI	ADVOCATE	"	Wangdi
4.	JAIMIN DAVE	ADVOCATE	"	Jotun India Pvt Ltd.

ORDER

Learned Advocate Mr. Navin Pahwa present for Corporate Debtor/ Applicant. None present for Respondent. Learned Advocate Mr. Bhadrish Raju with Learned Advocate Ms. Lizum C. Wangdi with Learned Advocate Mr. Jaimin Dave present for Jotun India Pvt Ltd.

Jotun India Pvt Ltd filed an intervening application with a prayer to dismiss the CP (IB) no. 37/2017 along with copy of the order of the Hon'ble High Court of Bombay in Company Application (L) no. 333/2017 in Company petition no. 434/2015 order dated 19.07.2017 where in Hon'ble High Court directed to the National Company Law Tribunal Ahmedabad not to proceed further with CP (IB) no. 37/2017.

Learned Counsel appearing for the Corporate Applicant contended that company court has no jurisdiction to pass the above said order.

Considering the order of the Hon'ble High Court, without going into the aspect whether the order of the Hon'ble High Court binds this Tribunal or not, it is appropriate not to proceed further with CP (IB) no. 37/2017 for the present.

Registry is directed to scrutiny the Intervening application whether it is in order.

List the matter on 27.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of July, 2017.